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in the Constitution. Article 342A provides for inclusion in or exclusion from of communities in the Central List of Socially and Educationally Backward Classes (SEBC) as under:

- "342A. (1) The President may with respect to any State or Union Territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the socially and educationally backward classes which shall for the purposes of this Constitution be deemed to be socially and educationally backward classes in relation to that State or Union territory, as the case may be.
- (2) Parliament may by law include in or exclude from the Central List of socially and educationally backward classes specified in a notification issued under clause (1) any socially and educationally backward class, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification."

The modalities for inclusion or exclusion of any caste or community in/from the Central List of socially and educationally backward classes, as per provision of Article 343A(2) of the Constitution, is under consideration of the Government but are yet to be finalized. Proposal for inclusion of Kunchitiga sub-caste of Vakkaliga in the Central List of SEBCs can be considered after the said modalities are finalized.

The proposal for inclusion the said sub-caste in the Central List of OBCs for the State of Karnataka was earlier considered twice by the National Commission for Backward Classes (NCBC), and both times NCBC vide their Advice No.65/97/Karnataka dated 20.01.1998 and No./ 115/2004/Karnataka in 2004 had decided not to recommend the proposal as 'Kunchitiga' caste/community is not Socially and Educationally Backward.

(d) All proposals for inclusion of any caste or community in the Central list of socially and educationally backward classes that may be received with recommendations of the concerned State/UT Government can be considered by the Government after the modalities for inclusion or exclusion of any caste or community in/from the Central List of socially and educationally backward classes, as per provision of Article 343A(2) of the Constitution is finalized.

Review of creamy layer for SC/ST and OBCs

- 458. SHRI B. LINGAIAH YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- whether Government propose to review of SC/ST creamy layer and OBC creamy layer;

- (b) if so, the details and the purpose thereof; and
- (c) the present status thereof along with views of States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (c) As regard SC/ST reservation, at present, there is no concept of creamy layer. Hence question of the review of creamy layer does not arise.

As regard OBC reservation an Expert Committee has been constituted by the Government of India under the Chairmanship of Shri B.P. Sharma (former Secretary, DOPT) on 08.03.2019 to examine the issues related to Creamy layer equivalence among the Socially and Educationally Backward Classes (SEBCs).

The Expert Committee, after consultation with all stakeholders including the State/UT Governments, has submitted its report to the Hon'ble Minister for Social Justice and Empowerment on 17.09.2019. At present, the report is under consideration.

Camps under Rashtriya Vayoshri Yojana (RVY)

- 459. SHRI PARTAP SINGH BAJWA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) the total number of distribution camps that have been organized under the Rashtriya Vayoshri Yojana (RVY);
 - (b) the year-wise details of the total number of beneficiaries under the scheme;
- (c) the State-wise details of the total number of beneficiaries under the scheme during 2018-19 and 2019-20; and
 - (d) the estimated cost of the scheme for the year 2019-20?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) A total of 132 distribution camps have been organised across the country under the scheme of 'Rashtriya Vayoshri Yojana (RVY)' since its inception.

(b) The year-wise number of beneficiaries benefited under the Scheme since its inception are as under: